

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.424**

**IA/432/ND/2024, IA/354/ND/2024, IA/6141/ND/2023, IA/1923/ND/2024,  
IA/2992/ND/2024 IN IB/685/ND/2022**

**IN THE MATTER OF:**

Aditya Birla Finance Limited	...	Applicant
Versus		
Siti Broadband Services Private Limited	...	Respondent

**Under Section 7 Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	: Mr. Aditya Gauri, Mr. Amar Vivek, Ms. Damini Srestha, Advs.
For Bharti Airtel Ltd.	: Mr. Lakshmeesh S. Kamath, Ms. Samriti Ahuja Ms. Aditi Prakash, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **22.07.2024**.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**